

**Central Administrative Tribunal
Madras Bench**

OA 310/00446/2018

Dated Friday the 26th day of October Two Thousand Eighteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

K. Rajeswari
First Floor, No. 88, Bogipalayam Street
Corporation Line
Pulianthope
Chennai – 600 012. .. Applicant

By Advocate **M/s. Sudharshana Sunder**

Vs.

1. The Secretary
Department of Industrial Policy and Promotion
Ministry of Commerce & Industry
Udyog Bhawan
New Delhi – 110 011.

2. The Controller General of Patents, Designs
and Trade Marks
Bhoudhik Sampada Bhavan
S.M. Road, Antop Hill
Mumbai – 400 037.

3. Deputy Controller of Patents and Designs
and Head of Office
Patent Office
Intellectual Property Building
G.S.T. Road, Guindy
Chennai 600 032. .. Respondents

By Advocate **Mr. M. Kishore Kumar**

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

When the matter is taken up for hearing, counsel for the applicant is not present even though the matter is posted under the caption for dismissal. Even on the previous occasions i.e on 08.08.2018 and 20.08.2018 counsel for the applicant is not present. Counsel for the respondent is present. It seems that applicant is not interested in prosecuting the matter. Accordingly, the OA is dismissed for non-prosecution with costs.

(T. Jacob)
Member (A)

26.10.2018

(P. Madhavan)
Member(J)

AS